GOVERNMENT OF INDIA MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA UNSTARRED QUESTION NO. 778 TO BE ANSWERED ON 01ST MARCH, 2016

PRICE FOR SUGARCANE

778. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the sugarcane farmers are getting fair and adequate remunerative prices from the sugar mills;
- (b) if so, the details thereof and if not, the reasons therefor along with the reaction of the Government thereto indicating the number of complaints received in this regard during each of the last three years and the corrective action taken thereon;
- (c) whether the Government has received representations from the sugar industry to remove sugar from the PDS; and
- (d) if so, the details thereof and the reaction of the Government thereto?

A N S W E R MINISTER OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRI RAM VILAS PASWAN)

(a) & (b): Yes, Madam. For every sugar season, the Central Government fixes the Fair and Remunerative Prices (FRP) of sugarcane on the recommendations of the Commission for Agricultural Costs and Prices (CACP) and after consultation with State Governments and other stakeholders. The FRP, so fixed is the benchmark price below which no sugar mill can purchase cane from sugarcane growers. No complaint has been received from any of the cane producing States regarding payment of cane price below the FRP.

(c): No, Madam.

(d): Does not arise.
